

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-423(PB)/2017

IN THE MATTER OF:

Shri Rajan Mayor & Anr.

.....Petitioners

v.

Orris Infrastructure Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 9

Order delivered on 07.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s): Ms. Charu Tyagi, Advocate

For the Respondent(s): Ms. Ranjana Roy Gawai, Mr. Pankaj Vivek & Ms. Sreenita Ghosh, Advocates

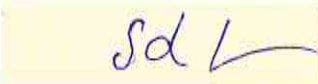
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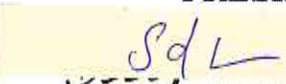
The affidavit suggesting the name of the Interim Insolvency Resolution Professional Mr. Rakesh Wadhwa is taken on record. A copy of the petition has already been furnished to the learned counsel for the respondent.

Ms. Ranjana Roy Gawai, learned counsel for the respondent requests for some time to file reply to the petition.

Let the reply be filed within a week with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within three days thereafter.

List for further consideration on 27.11.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

07.11.2017
Vineet